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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 4th AUGUST, 1977.

NOTIFICATION
(INCOME-TAX)

NO. 1919 (F.NO.189/11/77-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the notification No.1412 (F.NO.191/23/76-IT(AI) dated 29.7.76 as amended from time to time.

Against the existing entries under Col.3 the following shall be added.

21. Ghazipur.

(M. SHASTRI)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
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